The 12th June 1958

No.LJL.18/58/12.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 11th June 1958)

ASSAM ACT XVII OF 1958

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1958

(As passed by the Assembly)

[Published in the Assam Gazette, Extraordinary, dated the 13th June 1958]

An

Act

further to amend the Assam Municipal Act, 1956

Preamble.—Whereas it is expedient further to amend the Assam Municipal Act, 1956 (Assam Act XV of 1957), hereinafter referred to as the Principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement.—(1) This Act may be called the Assam Municipal (Amendment) Act, 1958.
 - (2) It shall have the like extent as the Principal Act.
 - (3) It shall come into force at once.
- 2. Amendment of Section 2 of Assam Act XV of 1957.—In section 2 of the Principal Act for clause (b) of the existing proviso the following shall be substituted, namely:—
 - "(b) all Municipal Boards constituted under the Assam Municipal Act, 1923 (Assam Act I of 1923) shall continue to function for the remaining period of their terms as if they were constitued under this Act; and
 - (c) all Municipalities constituted, limits defined, regulations and divisions made, all rules and bye-laws, notifications, orders, appointments and assessments made, licenses and notices issued, taxes, tolls, rates and fees imposed or assessed, budgets passed, plans approved, permissions or sanctions granted contracts entered into, suits instituted and proceedings taken under the Assam Municipal Act, 1923 (Assam Act I of 1923) and in force immediately before the commencement of this Act shall continue to be in force and in so far as they are not inconsistent with this Act, shall be deemed to have been respectively made, issued, imposed or assessed passed, approved, granted, entered into, instituted and taken under this Act until new provisions are made under this Act."

P. C. DAS, for Secy. to the Govt. of Assam, Leg. & Judl. Depth